

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP No

Yudhister Kumar Vishnoi & Another **Versus** **Union of India & Ors**

Date of Order	Order	Orders	Date of Order
<u>29.5.2001</u>	<u>OA 435/94</u> Mr. Prahlad Singh, Counsel for the applicant. Mr. Manish Bhandari, Counsel for the respondents. In this application, applicants have sought for direction for payment of stipend and applicants have also sought for further direction for issuing appointment letter after completion of the training. From the prayer, it is clear that the only ^{main} grievance of the applicants is that they have not been given any appointment. At this stage, Mr. Bhandari, Counsel for the respondents, pointed out appointment letter dated 7/9.11.1994 showing that applicants have already been appointed in the year 1994 itself. If that is so, the applicants have already got what they have prayed in the application. In this view of the matter, this application has become infructuous. We pass the order as under:- "Application is dismissed without expressing any opinion in the matter." (GOPAL SINGH) MEMBER (A)		

copy sent to
applicant
10303
dated 26/6/2001
Rel. on behalf of
Mr. Manish Bhandari
As
27/6/2001

as infructuous

(B.S. RAIKOTE)
VICE CHAIRMAN